

---

## **RAILWAY RECRUITMENT BOARD (CHAIRMAN AND MEMBER SECRETARY) RECRUITMENT RULES, 2002**

### CONTENTS

1. Short title and commencement
2. Application
3. Number of posts classification and scales of pay
4. Methods of Recruitment, age limit, qualifications, etc.
5. Disqualification
6. Power to relax
7. Saving

### **SCHEDULE 1 :-**

## **RAILWAY RECRUITMENT BOARD (CHAIRMAN AND MEMBER SECRETARY) RECRUITMENT RULES, 2002**

In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the Railway Recruitment Board (Chairmen. Member Secretaries and Assistant Secretaries) Recruitment Rules, 1985. except as respect things done or omitted to be done before such supresession, the President hereby makes the following rules regulating the method of recruitment lo the post o f Chairman and Member Secretary in the Railway Recruitment Board of the Ministry of Railways, namely :

### **1. Short title and commencement :-**

- (1) These rules may be called the Railway Recruitment Board (Chairman and Member Secretary) Recruitment Rules, 2002.
- (2) They shall come into force on the date of their publication in the Official Gazette. (10.04.2002)

### **2. Application :-**

These rules shall apply to the posts of Chairmen and Member Secretaries of the Railway Recruitment Boards in the Ministry of Railways.

### **3. Number of posts classification and scales of pay :-**

The number of the said posts, its classification and the scales of pay attached thereto shall be as specified in columns (2) to (4) of

the Schedule annexed to these rules.

**4. Methods of Recruitment, age limit, qualifications, etc. :-**

The method of recruitment to the said posts, age limits, qualification and other matters connected therewith shall be as specified in columns (5) to (14) of the said Schedule.

**5. Disqualification :-**

No person

(a) who has entered into or contracted a marriage with a person having a spouse living: or

(b) who having a spouse living, has entered into or contracted a marriage with any persons, shall be eligible for appointment to the said posts :

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**6. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing and in consultation with the Union Public Service Commission relax any of the provisions of these Rules with respect of any class or category of persons.

**7. Saving :-**

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes. Ex-servicemen other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE 1**

.